



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
(IB)-601(PB)/2022

IN THE MATTER OF:

M/s. Sarvottam Rolling Mills Private Limited	...	Applicant/Petitioner
Vs		
M/s. Rathi Industries Limited	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 22.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	
For the RP	:	None

ORDER

IA-2120/2023

This matter is listed yesterday i.e. 21.08.2023 and the following order was passed:

“

Order

IA-2120/2023

*None appeared when the matter was called for hearing.
List the matter tomorrow i.e.22.08.2023 for the appearance
of IRP Ms. Veenu Drall having registration no. IBBI/IPA-
001/IP-P-02504/2021-2022/13816.”*

The matter is listed today for the appearance of the Resolution Professional Ms. Veenu Drall IRP.

However, today when the matter was called, there is no representation on behalf of the Resolution Professional Ms. Veenu Drall.



One last opportunity is granted to the Resolution Professional to appear on the next date of the hearing.

List the matter **on 28.08.2023** for the appearance of the Resolution Professional.

Copy of this order be sent to IBBI.

(RAMALINGAM SUDHAKAR)
PRESIDENT

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

DIPAK- 22.08.2023